

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

24

C.P No. 1099/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

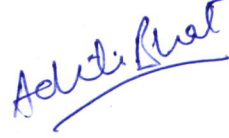

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES:

N. R. Enterprises
V/s.

Shree Sukhkarta Developers Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
24	Aditi Bhat i/b markand Gandhi & Co	Respondent	
24	Adv. Yadu Bhargavam i/b R. Bhargavam & Associates	Petitioner	

ORDER

CP No. 1099/I&BP/NCLT/MB/MAH/2017

On the consent terms filed by the Petitioner Counsel, this Company Petition
No.1099/2017 is hereby dismissed as withdrawn, with liberty as prescribed under law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Encl: Consent terms